

Government of Chhattisgarh
Law & Legislative Affairs Department, Mantralaya
Nawa Raipur, Atal Nagar, (C.G.) 492002

//Order//

Nawa Raipur, Atal Nagar, Dated -08-2020

No. **6349** /2002/XXI-B/C.G./2020 : The State Government is pleased to appoint following Advocate Practicing in the Supreme Court of India, as Additional Advocate General for the State of Chhattisgarh, for conducting cases relating to Chhattisgarh in the Supreme Court of India, New Delhi from the date he assume charge of his office, as under :-

13 AUG 2020

S. No.	Name of Advocate	Post
1.	Shri Arjun Vinod Bobde	Additional Advocate General

Head Quarter Shall be at New Delhi. He may be directed by the State Government to represent the State in other Courts of India from time to time.

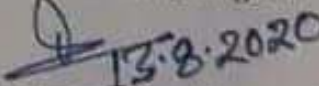
Both parties shall be at liberty to terminate the contract at any time.

He shall have to submit declaration of the following intent:-

- a) That, he has not been declared financially insolvent by any competent court and no civil decree is pending against him or any case is not pending against him for willfully neglecting it;
- b) That, he has not been declared ineligible by the State Bar Council, where he is enrolled, or by the Bar Council of India or by any Court or Authority;
- c) That no criminal case is pending against him in any competent court and that he has not been convicted by any court.

Fee and conditions of service shall be governed by the provisions of Law Department Manual and directions/orders issued, from time to time, by the Government of Chhattisgarh.

By order and in the name of the
Governor of Chhattisgarh


o/c (Naresh Kumar Chandravanshi)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department